

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 29

IA 2668/2024 (NEW IA) in C.P. (IB)/31(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.06.2024**

NAME OF THE PARTIES: **GUPTA COAL INDIA PVT LTD**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2668/2024 (NEW IA) in C.P. (IB)/31(MB)2017

- 1) Mr. Prakash Shinde, Ld. Counsel for the Applicant is present. Mr. P.S. Thakre, Ld. Authorised Representative for the Respondent is also present and waives service of Notice.
- 2) Authorised Representative for the Respondent seeks leave of this Bench to file and place on record Affidavit in Reply. Leave as prayed is allowed. Affidavit-in-Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

- 3) Stand over to 25.06.2024, for further consideration and hearing. This Bench made it very clear that no money shall be distributed till the pendency of the present Interlocutory Application.
- 4) Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**